

tion is:

"That leave be granted to introduce a Bill to constitute legal services authorities to provide free and competent legal services to the weaker sections of the society to ensure that opportunities for securing justice are not denied to any citizen by reason of economic or other disabilities, and to organise Lok Adalats to secure that the operation of the legal system promotes justice on a basis of equal opportunity".

The Motion was adopted.

SHRI H.R. BHARDWAJ: Sir, I introduce the Bill.

12.14 hrs.

MATTERS UNDER RULE - 377

[*Translation*]

(I) **Demand for opening some more hospitals in Delhi**

SHRI HAFIZ MOHD. SIDDIQ (Moradabad): Mr. Deputy-Speaker, Sir, keeping in view the increasing population and rise in diseases in Delhi and different States, the number of hospitals for the poor and weaker sections of society is very small. Even if there are hospitals, the medicines needed are not available. It has been observed that people from different parts of the country come for treatment to All India Institute of Medical Sciences and other hospitals in Delhi but due to non-availability of beds, they do not get admission. The patients who do not have any support in Delhi are left in the lurch.

Therefore, I would urge the Government to open more hospitals in Delhi, keeping in view the increasing number of patients

in AIIMS and other hospitals. Besides, availability of medicines should also be ensured.

[*English*]

(II) **Need to ensure early payment of Compensation to the Cultivators whose land is acquired for development projects.**

SHRI UTTAM RATHOD (Hingoli): The Central Government and State Governments acquire agricultural land for development projects every day. In many cases, possession is taken from the cultivators but due to procedural delays even 80% amount is not paid to them for 3 to 4 years. In many cases, the tribals and others whose land was acquired became landless and have been reduced to landless labour. Number of representations to the Collector, Divisional Commissioners and even Chief Ministers have not yielded any result frustrating the cultivators leasing their lands for development projects.

The Union Government are requested to ensure that at least 1/3rd amount is paid to the cultivators when the possession of their land is taken and the balance within six months.

If necessary the relevant Acts and the Rules may be amended, immediately.

(III) **Need to review the policy of allotting imported edible oils to Vanaspathi manufacturers**

SHRI ANOOPCHAND SHAH (Bombay North): Sir, I would like to draw the attention of the Minister of Food and Civil Supplies to the following:-

At present Government is allotting im-